

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16601/2017

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

(Only SLP(C) Nos. 016458 - 016459 / 2017 are to be listed before Hon'ble Judge in Chambers)

WITH

SLP(C) No. 11746/2017 (XI)

IA No. 1/2017 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

IA No. 26403/2019 - EXEMPTION FROM FILING O.T.

IA No. 26401/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 2/2017 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)
SLP(C) No. 16458-16459/2017 (XI)

Date : 08-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY
[IN CHAMBER]

For Petitioner(s) Mr. Ajit Sharma, AOR
Mr. Pranshu Kaushal, Adv.
Mr. Pahlad Singh Sharma, AOR
Mr. Yugandhara Pawar Jha, AOR
Mr. Karthik Seth, Adv.

For Respondent(s) Ms. Ruchira Gupta, Adv.
Ms. Mona Sinha, Adv.
Mr. Shishu Deshpande, AOR

M/S.Lawyer S Knit & Co, AOR
Mr. Shishir Deshpande, AOR
Mr. Abhishek Vikas, AOR
Mr. Ritesh Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Finally eight weeks' time is granted for effecting service on
unserved respondents.

(KAVITA PAHUJA)
COURT MASTER (SH)

(ANJU DUA)
BRANCH OFFICER